

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 187/MP/2015

Subject : Petition under section 79(1) (f) and (k) of the Electricity Act, 2003, in connection with the disputes and differences arising under the Transmission Agreement dated 3.1.2011 between Essar Power Gujarat Limited and Power Grid corporation of India limited and abeyance of connectivity, in respect of the Essar Gujrat TPS-Bachau 400 kV D/C (Triple) line and extension of Bachau Sub-station.

Date of Hearing : 25.8.2015.

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Essar Power Gujarat Limited (EPGL)

Respondents : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Sanjay Sen, Senior Advocate, EPGL
Shri Molshree Bhatnagar, Advocate, EPGL
Shri Sakaya Singh Chaudhari, Advocate , EPGL
Mrs. Preet Sethi, EPGL
Shri Gopal Jain, Senior Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Roopesh U.P., PGCIL
Mrs. Manju Gupta, PGCIL
Shri Piyush Awasthi, PGCIL

Record of Proceedings

Senior learned counsel for the petitioner and the respondent were heard at length. The Commission directed the petitioner and the respondent to file their written submissions by, if any, 7.9.2015.



2. Subject to above, order in the petition is reserved.

By order of the Commission

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(T. Rout)
Chief (Law)

